15.36 hrs.

[Shri Chapalendu Bhattacharya]

self. What has been the shortfall in the total mica export earnings? My last question is directed to the Finance Ministry really, which has been wringing out Rs. 4 crores as export duty from a labour-intensive industry like mica, but which is not ploughing back sufficient funds into the industry. The Mica Corporation says it has no funds to make purchases. They are making mala fide rejections of mica supplies and so the small producers of mica are forced to make distress sales of mica to bigger producers with its melancholy chaineffect on three lakhs of families over the 72-mile mica belt in Bihar.

An equally melancholy denouement is being revealed in the shellac industry. There collusion is reflected in equalising the minimum export price of hand-made shellac with one per cent impurity with the minimum export price of machine-made shellac of .5 per cent impurity, which is simplicity itself. This will mean that the entire shellac industry the small men who are manufacturing hand-made shellac will go to the wall.

That is precisely what has taken place. So, all I want is that the traditional differential price between hand-made shellac and machinemade shellac, that is, about Rs. 250 per maund should be re-established and status quo maintained in the differential price. If they want to earn more foreign exchange, let them add Rs. 500 per quintal of machinemade shellac to the present price of Rs. 2,618 per quintal as on 30-5-74, fixed as minimum export price for hand-made shallac also. Unless this is done, this will impinge upon the production of stick lac itself and already prices have crashed from Rs. 1200 to Rs. 600 per maund. It will be a melancholy day for the tribal belt in Chhotanagpur from which I come.

We must have a debate on this,

STATUTORY RESOLUTION RE: DISAPPROVAL OF MAINTENANCE OF INTERNAL SECURITY (AM-ENDMENT) ORDINANCE AND MO-TION RE: DISAPPROVAL OF PRE-SIDENTIAL ORDER SUSPENDING CITIZENS RIGHT TO MOVE A COURT AGAINST DETENTION OR-DERS UNDER MISA AND CONSER-VATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES BILL-Contd.

MR. DEPUTY-SPEAKER: We will now take up the Statutory Resolution on the Maintenance of Internal Security (Amendment) Ordinance, the motion on the Presidential Order and the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill.

Shri Mavalankar to continue his speech.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RA-MAIAH): Sir; I have one submission to make.

In order to enable the House to complete this particular item within time because we are already running short of time-it is a humble request to you-would you, Sir, indicate at what time the Minister will be called so that the discussion may not go on endlessly and we are able to finish it within time?

AN HON. MEMBER: Tomorrow,

SHRI SHYAMNANDAN MISHRA (Begusarai): The Presidential Order is a very important one. You cannot shut out discussion.

SHRI K. RAGHU RAMAIAH: I am not shutting it out.

MR. DEPUTY-SPEAKER: I will just give the facts to the House and what the position is with regard to this item. We had allotted 4 hours for General Discussion out of which 2 hours and 55 minutes have been taken. So, only 1 hour and 5 minutes remain. That is on paper. All this is easily said than done. I find from the list that many big guns are yet to open their mouth. So, I really do not know. If he asks me to fix time arbitrarily, it will become vrey difficult.

SHRI K. RAGHU RAMAIAH: It is for the consideration of the House. Instead of 4 hours, let it be 5 hours for general Discussion. At the end of the fifth hour, you please call the Minister so that the remaining time is left for clause-by-clause consideration and we can finish the whole thing in time.

AN HCN. MEMBER: It will not be finished today.

SHRI SHYAMNANDAN MISHRA: You can cut time on any other motion but not on this. The Presidential Order is reprehensible

SHRI K. RAGHU RAMAIAH: I am only suggesting, out of 6 hours allotted, instead of 4 hours, you take 5 hours for General Discussion and leave 1 hour for clause-by-clause consideration I am suggesting extension of time by 1 hour for General Discussion. I hope, it will be accepted by the House.

SHRI SHYAMNANDAN MISHRA: Mr. Limaye will take one hour.

भी मधु लिमये: (बांका) नहीं मुझे लम्बा भाषण नहीं करना है, एक ही मुद्दे तक अपने को सीमित रखना है। जितना कम से कम समय लगेगा उतना ही ल्गा, अधिक में अधिक समय नहीं लगा।

श्री श्रयामनत्वनिश्च फिरभी ग्रन्दाज?

बी बच्च लिमवे :: 15 मिनट।

SHRI K. RAGHU RAMAIAH: We are prepared to cooperate with you. I am not shutting out any discussion Let us allot 5 hours for General Discussion and 1 hour for clause-by-clause consideration. Let us agree to that.

SHRI MADHU LIMAYE: Agreed.

हम लोग भी सहयोग करेगे

MR. DEPUTY-SPEAKER: I will try to implement the agreement. Shri Mavalankar.

SHRI P. G. MAVALANKAR (AH-MEDABAD): As I was saying yesterday when the House was about to rise for the day, it was absolute nonsense for the Members from the Congress Benches to suggest that not many of us on this side of the House were in favour of any effective, drastic and immediate action being taken against smugglers The real point is in order to take such effective and drastic action against the smugglers, what kind of legal actions they want to resort to, and, further, whether under the excuse of taking action against smugglers, you want not only to shield them and shield the politicians behind them, but also detain in jail without trial, all those who are opposed to the establishment and the Government That is the charge and that is the very fundamental issue of any democratic polity.

Therefore, I was saying yesterday that the Government are doing this under emergency. It is a great tragery and indeed a very angering thing to see that in this country, although there are no conditions for continuing the emergency, this Government has been persisting in continuing the emergency by some kinds of action being taken again and again. This particular Presidential Order has been issued, we are told, under Article 359(1) which prohibits any person from moving the court of law if that person feels aggrieved that his fundamental rights as enshrined in Part

### [Shri P. G. Mavalankar]

III of the Constitution are in jeopardy. That broad blanket power is given to the executive only in times of emergency. What does the Constitution say? Art. 352 says very clearly and I quote:

"If the President is satisfied that a grave emergency exists whereby the security of India or of any part of the territory thereof is threatened, whether by war or external aggression or internal disturbance, he may, by Proclamation, make a declaration to that effect."

Now, I want to know about all this. Let the Finance Minister tell us whether there is any war that is going on just now, whether there is any external aggression and whether there is any internal disturbance. I can concede the point that the smugglers' behaviour is terribly menacing. It is anti-national. I agree with him when he says that the Law Commission's report on the economic and social offences has to be implemented. But, then, instead of trying to improve the law, instead of trying to plug the loopholes through which the alleged smugglers or the real smugglers are going to courts or having resort to the courts and getting themselves freed because of the courts' judgments, the Government are trying to have the blanket power of putting anybody they want to behind the bar and not giving him or her any chance of appeal. Surely, it is not the rule of law, it is not democracy, and surely, all this is not in tune with the emergency provisions as laid down by our democratic constitution. I would go one step further and suggest that countries like UK, Canada and many countries in the democratic world have clearly accepted and recognised the citizen's right to fundamental rights even during war and emergency. The late Prof. Harold Laski, in his "A Grammar of Politics", has argued so admirably and in so many words, the case for civil liberties existing even

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in times of war, and Laski argued that if the executive ever tastes an excessive power under the excuse of war or emergency, a time may come when even after the emrgency is. over, because the executive has had the taste of it, it would like to keep it and will not be ready to part with that extra-ordinary power. This is the charge against this Government. Having tested emergency powers. they are not able now to now give up those powers. Moreover, they are using those powers not in any genuine sense, but under the excuse of emergency they are bringing legislation and ordinance to say that they want to take action against the smugglers. If it is so, why do you not tone up the existing law? Why do you not improve the existing legal provisions? That is my point.

As I was saying yesterday, it is absolutely childish and mischievous to say that many of us on this side of the House believe in the fundarights of smugglers. There are no fundamental rights for smugglers. In fact, the smugglers have no right, but the point is: are you quite sure that each and every person that you arrest under this blanket power is necessarily a real smuggler?. Even if one of them is arrested wrongfully, then the principle of justice is definitely violated because the principle of justice is that it is better to let 99 guilty people run away than to punish wrongfully one innocent person. Now, if the Government say that they have evidence with them that such and such person to be detained is a smuggler, is a confirmed smuggler, then they should go in for an open trial in a court of law against him; let the Government bring out the evidence to show that this man was guilty of such and such an offence. People will then know what is happening and they will know that it is a good punishment, I demand this because the matter concerns the liberty of every private individual; -very citizen of this country.

269 Stat. Resl., AGRAHAYANA 13, 1896 (SAKA) Stat. Resl.,
Motion & Con. of For. Exc. Bill Motion & Con. of For. Exc. Bill

Sir, the Finance Minister has stated many things in the Staement of Objects and Reasons and some of these reasons and objects are quite understandable and we have sympathy for them.

But, Sir, the whole point is that by this Presidential Order, Government have opened the flood-gates that make it impossible for private citizens to have recourse to the fundamental rights enshrined in our Constitution

The ordinary man, the man in the street, feels perhaps that though Government is doing everything, it is the smugglers who are going to law courts. Therefore, these common people are naturally carrying the feeling that Government must have full power and that attitude of sympathy of the commoners is being taken advantage of by the Government The ordinary man does not know that under the excuse of this special provision of power, this Government wants to enjoy and to exercise absolute power.

Now, that absolute power may not parhaps be objectionable if otherwise this Government conducted itself with decency, with honesty and in a straight-forward manner. If they had not employed such tactis, fascist and propagandist techniques, as they did and are doing in Bihar and elsewhere in the country, we would have understood that they are genuine, sincere and all that; but the way in which Governmental powers have been used, we have lost faith in the credibility of this Government, and we are not sure whether they will democratically, affectively, sincerely and honestly exercise this absolute power. This is my submission and this is my objection.

And, Sir, regarding Personal Liberty, the celebrated *Hindu* of Madras had this to say in its Editorial of 19th Nov., 1974. I quote:

"But the snag is that once Authority names a person a smuggler and

nab. him, there is an end to it, whether he is really one or not All that has to be done is to give the dog a had name to hang him"

That is the difficulty because blanket power is colossal and the exercise of this power is full of dangerous and explosive implications. It is from that angle that I say this, and it is important that I say this It cannot be my case to bring in this discussion this or that smuggier, perhaps my friend Mr. Shamim may do it better than I can, but I say all this to show that Government should not do it in such a way that, in the name of curbing smuggling activities in this country, they put behind the bar people who are honest, people who are honestly dissenting trom the Establishment, and the Go-That is my point I do vernment not want to say anything about people who are no longer in the House much less about esteemed people who are no longer alive But the Congress Members were asking us again and agaın, whether we wanted Fundamental Right for the smugglers....

MR DEPUTY-SPEAKER. If you want to smuggle yourself to heaven will you come under the mischief of this Act?

SHRI P G MAVALANKAR: Was 18 not a fact that as esteemed a man as the late Mr. Mohan Kumaramangalam had been in he Supreme Court on behalf of an alleged smuggler? Somebody from those benches said it was a part of professional behaviour; all right, but then if a practising lawyer can plead on behalf of an alleged smuggler in the Supreme Court, have we, as Members of Parliament, no duty to ask under the Constitution to which we have taken oath to see that no person is unjustly punished and that the emergency is not wrongly used? This is my basic point. If the late Mr. Kumaamangalam had not appeared in the court for an alleged smuggler I will be very happy. But my point is, if a lawyer can do it, we as Members of Parliament, have a duty, and

### [Shri P G Mavalankar]

indeed citizens have every right to say that this particular measure should not be used in an atrocious and unconstitutional way. This is my point

I am not saying anything about the collusion between politicians, administrators and smugglers in our country That has been well brought out by some others who have spoken earlier Money power m election is terrible and it is the smugglers who are the source of the money to the party in and that is why power are not able to take effective action I ask the Finance Minister Some months have already passed since several alleged smuggglers were arrested under MISA, whether since he took office recently, what he has done by way of taking effective followup action Please tell us what is the follow-up action that you have taken? There is none Now, I want to say a word about the What is the Gov smuggled goods ernment doing with the confiscated goods? How are they going to dispose them of? A suggestion made here to re-export them 1 suggest another course as well must create a moral climate against anti-national smugglers and their operations Will the Government do what I suggest them now?

My suggestion is to organise public bonfire of the smuggled goods in the metropolitan cities like Bombay, Calcutta, Madras and Delhi Mahatma Gandhi taught this when he gave a programme of burning foreign goods publicly in the streets in order to create climate so that people do not use foreign cloth Similarly, we should have now such public demontrations and bonfires of smuggled goods thereby telling the people that it is unpatriotic and anti-social not only to purchase smuggled goods but even to use them Finally Sir, once again, in the name of democracy and constitution I am appealing to the Finance Minister not to resort to extra-ordinary powers.

I read a very sad news item in the Hindustan Times two days ago about the accident of a young, talented and promising administrator, Shri Anil Chopra, Collector of Daman, Dadar and Nagar Haveli The said report says he had in his possession much information about the smuggling operations in Daman area m Gujarat He was killed by an Army truck No action has been taken The truck man has gone and no case has been registered.

Sir, I want it to be clearly put on record that no decent man and no democratic man in this country and in this House wants any loose action against smugglers, but in the name of taking strong action against smugglers you cannot take into your hands such excessive powers and arbitrary authority to put anybody behind the bar without giving him any cause of detention and without giving him an opportunity to move the court of law for redressing his grievance

SHRI BISWANARAYAN SHASTRI (Lakhimpur) Mr Deputy-Speaker, Sir, I rise to support this Bill which is before the House and I strongly oppose the motion moved by the Opposition I am surprised to hear the hon Member, Mr Mavalankar, who says the Members of Parliament have every right to speak for the smugglers Nobody disputes his right but ...

SHRI P G MAVALANKAR. Sir, he is my esteemed friend but let him not say what I have not said

SHRI BISWANARAYAN SHASTRI You have said the Members of Parliament have the right to speak for the smugglers

SHRI P G MAVALANKAR iKndly first read my speech tomorrow and then speak! SHRI BISWANARAYAN SHASTRI: I am Inderstanding but I am not challenging the right of Mr. Mavalankar to plead for smugglers.

SHRI P. G. MAVALANKAR: Sir. I strongly obejet to the words he is using. That is exactly my point. These people are deliberately using this argument inside and outside the Parliament. You make your point. But, you have no right to suspect my bonafides. I am no less patriotic than you are.

SHRI BISWANARAYAN SHASTRI: I am not disputing that. I am not contradicting what you said. I am simply conceding. The matter before the House is that there is smuggling in the country and smuggling brought the economic situation of country to its bottom. Strong action has to be taken by Government. Government cannot be a pas-Therefore, in the last sive onlooker few months. Government has started taking action against those smugglers and those who are indulging in smuggling activities, the MISA has been applied against them. It has been amended by the Presidential Order so that those smugglers can be arrested and kept under detention for a certain period, without producing before a court of law.

Now, Sir, when the MISA Bill has been introduced in Parliament in 1971—I remember and I have gone through the speeches of some hon Members belonging to the Opposition parties—they said at that time that this Act was meant for the political opponents. But, Sir, it was not applied against them.

After that, they accused as to why the MISA had not been applied against the economic offenders and smugglers. But, when this Act has been applied against the smugglers, there is a hue and cry from the hon. Members belonging to the Opposition Party that the fundamental rights of these smugglers have been denied.

They say the right of the smugglers to vindicate their fundamental rights in a court has been taken away.

Sir, this logic is not lunderstood by Government or by the Members belonging to this side. What is to be done? They have stated that a stern action should be taken against the smugglers. What stern action can be taken against the smugglers than this? Can the Government go on killing the smugglers? Can this be done in a democratic country? In democratic country, by democratic process, a law has to be applied. That has to be done by some procedure or law. To repeal those Ordinances, the Bill is now before the House, According to this Bill, those indulging in smuggling can be detained for a certain period and they will not have the right to move the court for their liberty. Is it a bad thing? This is what the Government is going to do. this, the smugglers will be arrested. and the smuggling will be prevented All other laws can be invoked after the offence is committed but this Act prevents smuggling.

Suppose they are let off tomorrow and if they again indulge in the same activity, in that circumstances, what else can Government do? Is it the contention of the Members that we should oppose it? I fail to understand The fundamental right is a sacred thing. There is no doubt about it. But, the same cannot be upheld always when the security of the country is in danger. There can be danger by external aggression and internal disruption. The internal disruption-when the economic situais going to be bad-is more dangerous than even the external aggression. The country cannot afford to have such a situation in the country. To prevent it some drastic measures will have to be taken. And it is through the MISA that this is done and now this Bill will serve this end. In this connection, I can just narrate a story.

[Shri Biswanarayan Shastri] 16 00 hrs.

In a particular area, there was a demon who wanted to measure a person on his bed. If a person is ionger by one inch, he is cut. If a person is shorter by one inch, he is stretched. Both ways, the person is killed. Similarly, when the Government does not take certain measures promptly, they are accused of being lenient towards smugglers. But, when the Government takes prompt and strong measures in order to arrest the process of smuggling, then also, they are accused. Sir, it is difficult to understand this.

Sir, I would like to submit that according to this Bill, Government is going to stop the process of smuggling and by this process, I think, smuggling will be reduced, if not completely eradicated.

Sir, it is true that Government cannot take away fundamental rights But, it has been provided in the Bill that the issue of orders for arresting smugglers would be by competent authorities and only persons with knowledge and experience will be empowered to do this. There is a provision for an advisory body also which will look into the matter.

In the context of the present situation of our country, it is a right and proper measure that our Government have taken. This is appreciated by one and all except those belonging to Opposition parties.

With these words, I support this Bill.

श्री मधु लिसये (बाका): उपाध्यक्ष महोदय, मंत्री महोदय सदन में नहीं हैं, लेकिन श्रीमती मुशीला रोहतगी तो हैं। विदेशी मुद्रा की चोरी रोकना और विदेशी मुद्रा की राशि को बढ़ाना, इस डबल उद्देश्य से प्रेरित हो कर सरकार ने यह विदेशक लाया है। उस लिए मैं इस विशेष के उद्देश्यों के समर्थन में वोल्गा। लेकिन जो तरीके हैं, उनमें मैं परिवर्तन का सुझाव देना चाहता हं। जो भी काम करना है वह म्रश्यादेशों के जिए न किया जाये। इस मानी में मैं ग्रह्मजी के प्रस्ताव का समर्थक है, ग्रार इस विल के जो उद्देश्य है, उन का भी समर्थक है।

श्राज में श्रा के सामने एक महन्त्रपूर्ण वात रखत्म चाहता हू कि जो तस्कर लाग है, तस्करी करते करते जब उन के पाम धन्न-सचय हो जाता है, तो वह उम को व्यापार श्रोर उद्यागों में लगाने लगते हैं। जो कल का तस्कर है, वह श्राज का विजिनेस मैंन या उद्योगरित वन जाता है, श्रोर जो उद्योगरित है वह भी विदेशों मुद्रा की चारी करने का क्षाम रचता है। प्रकार भ्रत्या है, लेकिन दानों वा राष्ट्रीय श्रर्थ-व्यवस्था पर समान भ्रमर पड़ना है। इस लिए मैं दोनों के कामों को राष्ट्र-विरं/बी श्रीर देण दोही समझता हू।

भ्रगर सरकार इस के बारे में कोई व्यापक कानून बनायंगी, तो मैं उनका स्वागत बन्हगा लेकिन इस कान्त में केवल छ महीन के लिए नजरबन्द करने का प्रावधान किया गया है। उस संकृष्ठ होना-हवाना नही है। इस लिए मैं सुझाव देना चाहता ह कि सरकार इकानोमिक भ्राफेडर्ज के वारे मे एक सम्यक कानून लाये। कानून के कार्यन्वयन की जो मशीनरी है, उस का वह शुद्धीकरण करें। पुलिस, कस्टम्ज, एक्साइज, एनफोर्स मेंट डायरेक्ट्रेट में सब भ्रष्ट लोग घुते हुए हैं; सरकारको उन्हे निकालना पडेगा। उद्योग-पातयों स्रोर नोकरशाही, इंदोनों से साठ-गाठ करके इस तरह का गंदा काम करने वाले राजपूरुषों के खिलाफ भी सरकार को सकत कार्यवाही करनी चाहिए। तस्करों की सम्पत्ति को जब्त करना होगा।

ग्राज में उद्योगपतियों के एक बड़े परि-वार का मामला ग्राप के सामने रखना चाहता हु। मैं पहले ही इस यी सूचना दे चुका हू।
यह मामला है मोदी प्रिकार के वारे में। श्री
ग्जरमल मोदी अग्रेजों के जमाने में अग्रेजों
की चापलूसी करने थे। अग्रेजों की चापलूसी
करने करने इन दो भादशें। न "राय बहादुर"
और 'रायजादा" इन दो पदिवयां को हासिल
किया। जब जमाना बदल गया—— अग्रेज
गये और कांग्रेम शाई— तो वह कांग्रेस की
चाकरी करने लगे, श्रोर "पद्मभ्षण" की
पदवी को भी उन्होंने प्राप्त कर लिया। यह
मोदी रयर की वोर्ड श्राफ हायरकर से विपाद है।
है। इस में लिखा है. 'चेपर मैंन राय बहादुर सेठ गूजरमल मोदी, पद्मभूषण"। सामाज्यवाद
और राष्ट्रवाद दोनों का यह मिलाप है, समन्यय
है।

इस मोदी रबर के बारे मे मैं सक्षेप मे कुछ तथयों को रखना चाहता हूं। इस मे जो पूजी शेयर किपटल, लगा हुझा है, उस मे एक बड़ा हिस्सा सरकारी कित्तीय सस्थाओं, गर्वनमेट फिनाशल इस्टीट्यूशन्ज ने ईक्विटी में लिया है। इसके अलावा मोदी रबर को 16 करोड़ रूपए कर्जे, लाग टमें लोन्ज के रूप मे दी गई है।

मोदी रबर ने पश्चिमी जर्मनी की एक कम्पनी के साथ, सक्षेप मे जिस का नाम है "कान्टीनेंटल" उस के धागे भी कुछ शब्द है, लेकिन सक्षेप मे उसको "कान्टीनेटल" कहा जाता है ---, सहयोग का करार किया। विस मंद्रालय के तहत जो बाई े डी े बी े श्राई है, उसने इस करार को एक माडल एग्रीमेट के रूप में परिचालित, सर्कुलेट, किया है, भीर सब लोगों को इस का भनुसरण करने के लिए कहा है। लेकिन सरकार को एक अर्से तक इस बात का पता नही या-इधर कुछ दिनों से पता चला है , हालांकि कोई कार्यवाही नहीं की गई है -- कि मोदी परिवार के लोगों ने कान्टीनेटल कम्पनी के साथ जिस दिन यह माडल एग्रीमेंट किया, उसी दिन एक गुप्त करार मी किया, और इस गुन्त कराए की जो शर्वे हैं, वे सरकार से छिपा कर रखी है।

मुझे यह गुप्त करार प्राप्त हुआ है। कल में आप को यह दिखा चुका हू और मैं आप की अनुमति चाहता हू कि मैं इम करार को मेज पर रखू : साथ में मैं ने एक तुलनात्मक, कम्पेरिटव, स्टेटमेट दिया है। उस में पता चलता है कि सरकार का जो अर्ते बनाईकार्ट, उन के अन्तावा कुछ गुप्त अर्ते, मीत्रेट बला उप, थी, जिन के तहत कुल मिला कर लगभग पचाम लाख स्पा, मैं राऊड फिगर्ज है रहा हू—— अधिक विदेशी मुद्रा में उस वैस्ट जमन कम्प नी को देने का करार किया गया।

माडल एग्रीमेट मे कहा गया कि परचेज कमीशन नही दिया जाएगा भीर सीकंट एग्रीमट मे कहा गया है कि मोदी द्वारा 2 परमेट परचेज कमीशन दिया जाएगा। माडल एग्री-मेट में कहा गया है कि इ जीनियरिंग फीस 5 लाख डालर्स है, श्रीर गृप्त एग्रीमेट मे 20 लाख वैस्ट जर्मन मार्क्स की बात कही गई है। इन तरह का श्राश्वामन भी दिया गयीहै कि इस बीस लाख वॅस्ट जर्मन मार्क्स पर टैक्स नही लगाया जाएगा। भ्रागे चल कर गुप्त करार की शर्त मे कहा गया है कि यह जो अधिक विदेशी मद्वादी जाएगी, उस की पूर्ति मशीनरी का खर्चा बढा कर की जाएगी, जिसको झभी मान-नीय सदस्य श्रोवर-इनवोयसिंग कह रहं थे, ग्रर्थात् भशीनरी का खर्चा बढ़ा कर दिखाम्रो ग्रीर उस मे से यह पैसा काट कर ले लो।

इस के ग्रलावा यह करार हूमा था कि रेडियल टायरों पर ढाई परसेट रायल्टी दी जाएगी, लेकिन गुप्त करार मे व्यवस्था की गई है कि पाच परसेट रायल्टो दी जाएगी।

इस के मलावा भी भौर सप्लीमेटरी एग्रीमेट्स हुए है, लेकन समय समय पर मै भ्राप के सामने इन चीजों को रखता जाऊगा। फिलहाल यह जो उस के साथ एग्रीमेट है...

.... (अथवधान) .... इस की मैं टेविल

# [भी मच लिमिये]

279

पर रख रहा हूं। मेरे कहने का मतलब यह है कि मोदी रबड जिन को 16 करोड का कर्जा भाग ने दिया.....

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Please pass it on to me; I will return it

SHRI MADHU LIMAYE: You will get a copy.

यह श्राप ले लीजिये। श्राप को जौटाने की जरूरत नहीं है।

मध्यक्ष महोदय, भव मझे भीर कुछ बातो की म्रोर माने दीजिये। सरकारी वित्तीय सम्यामो की मोर से दो डायरेक्टर्म मोदी रबड के बोर्ड झाफ़ डायरिक्टर्स पर थे। एक का नाम है--एल० एम० जदवानी भीर दूसरे का नाम है---डी० शर्मा। डी० शर्मा साहब, ज्याइन्ट जनरल मैनेजर ग्राड०डी० वी०भाइ० हैं भीर जदवानी साहब इण्डस्ट्रीयल फाइनेन्स कारपोरेशन के दिल्ली डिवीजन के ब्रधिकारी हैं। ये सरकार की बोर मे नामजद क्यि गये। इस सदन के भी एक सदस्य इस बोडं ग्राफ डायरेक्टमं पर है ग्रीर एक मित्र के नाते, जब इन बानो की जानकारी मुझे मिली तो मैंने उनमे कहा कि मोदी रबड के मैनेजिंग डायरेक्टमं जो है-- तीनो मोदी--इनके बारे में बहुत सनसनीखेज समाचार मझे मिले है। विदेशी मुद्रा की ये लोग चोरी करते है, ये लोग चोटिंग कर रहे है, कास्परेमी कर रहे है, फारन एक्सचेन्ज रेगुलेशन एक्ट को तोड रहे है, कम्टम एक्ट को तोड़ रहे है। फारन एक्स बेन्ज के इन्फोर्स मेन्ट डायरेक्टोरेट के जो नियम हैं उनको भी ये लोग तोड रहे है। तो श्राप या तो यह मामला बोर्ड प्राफ डायरेक्टर्स मे उठा कर उनको सारी बाते बतला दीजिये म्रोर फिर सरकार को रिपोर्ट दीजिये, यदि प्रबन्धक मर्ह्य बताने का काम नहीं करते हैं तो ग्राथ को जो भी करना है, वह कीजिये।

बाद में मैंने उनको पत्न भी भेजा है भीर उन्होंने मुझ को कहा है कि अगर यह बात सही है तो मैं इस्तीफा दे दूगा। अब वह क्या करते हैं— वह जानें। मैं आज उनका नाम नहीं लेता, लेकिन मित्र के नाते मैंने उनको यह सलाह दी। यह जो जदवानी है भीर मि॰ शर्मा है—इन दोनों को भी मैंने पत्न लिखे है।

280

उस पत्र मे मैंने जो लिखा है, वह पढ देना चाहता हू---उसके बाद मैं लम्बा भाषण नहीं करूग---

"Dear Shri Jadhvani,

Subject: Malpracaces in Moon Rubber

I have before me the Second Annual Report, 1973, of Mods Rubber Ltd. This seems to be their latest published balance sheet. I understand that this Company was given permission by the authorities to extend the date of their next Annual General Meeting.

2. The Annual Report shows that Rai Bahadur Seth Gujar Mal Modi 18 the Chairman of the Company Report calls to mind the G. M. Modi in obtaining high honours both from the erstwhile British Government in India as well as Padma Bhushan from the Government headed by Mrs. Gandhi. Kedar Nath Modi also obtained honours from the former British Government. He was given the title of Raizada by imperialist rulers. I guess he also obtain a Padma Bhushan from our President very soon.

3 The Company's authorised captal of Rs. 6 crores is fully subscribed From the prospectus of the Company which I happened to see three years ago, the public financial institutions hold a substantial proportion of the equity of this Company. If anything, this proportion must have gone up

- 4. The Report further says that the term lending institutions and banks have agreed to give the Company long term loans of Rs. 12 crores. Subsequently, this sum has been raised, I understand, to Rs. 16 crores.
- 5. The U. P. Government have given Modi Rubber 117 acres of land at a concessional rate for heir facory and they have also agreed to give an additional loan and subsidy of Rs. 25 lakhs.
- 6. The Company's collaborators are Messrs. Continental Gummi-Werke A. G. Hannover (West Germany).
- 7. I reliably understand that the Company's management has sold part of its steel and cement quotas in the blackmarket at a considerable profit. What is much more serious is that the management controlled by G. M. Modi, K. N. Modi and V. K. Modi have entered into secret agreements with their foreign collaborators (Continental) which amount to conspiracy to defraud the Government and the shareholders. agreements, I am told, have not been disclosed to the Government, and constitute a gross violation of our foreign exchange regulations. I cannot but call this an unethical, unpatriotic and anti-national act.
- 8. You are Manager of the IFC, Delhi Division and you represent public financial institutions on the Board of Directors of Modi Rubber. As such, it is your duty to protect the interests of these institutions, the shareholders and the general public.
- 9. I am sorry to say that you have not carried out your duty properly. You seem to be either ignorant of what is happening in this Company, or although you are aware of the true state of affairs, you are indifferent to public interests, or what is worse, you are an abettor of the crimes that are being perpetrated by the Modi trio.

To. I would like to know what you do at the meetings of the Board of Directors. Don't you ever ask searching questions? Don't you ever insist that all information pertaining to the affairs of the Company be disclosed to the Board of Directors and to the Government? Do you go to the meetings only to collect your travelling expenses and allowances?

11. I do not know you personally and, believe me, I am not motivated by any malice. I was induced to write this to you because I thought that it was only fair that I should give an opportunity to explain your position before I criticise you in Parliament."

SHRI R. S. PANDEY (Rajnand-gaon): Your friend has resigned.

SHRI MADHU LIMAYE: I have not taken his name; you can see the record.

मैंने इनके बारे में कुछ नहीं कहा है--ग्राप क्यों इनको उक्सा रहे हैं। मैं इससे ज्यादा ग्रीर क्या प्रीकोशन ले सकता था। मैंने ग्रपने मित्र को पत्र लिखा, उन्होंने दो-तीन दफ़ा मझ से बात की। मझे उस बारे में ग्रौर कुछ नहीं कहना है। लेकिन यह जदवानी ग्रौर शर्मा इतने चालाक हैं--जदवानी इंडस्ट्यिल फाइनेंस कारपोरेशन का दिल्ली डिवीजन का श्रादमी है श्रीर डी॰ गर्मा—श्राइ॰डी॰बी॰ म्राइ० के ज्वाइत्ट जैनरल मैनेजर हैं। इन लोगों को मैंने 20 नवम्बर को पत्न लिखा, इन लोगों ने एकनोलिज तक नहीं किया है। ग्रव मझे पता लगा है कि जैसे ही मेरा पत मिला, वे छुट्टी पर चले गये । मैं आपका अधिक समय नहीं लेना चाहता, लेकिन यह जरूर मांग करना चाहता हूं कि इन लोगों ने जो ग्रपराध किये हैं, इन ग्रपराधों का सरकार को ख्याल करना चाहिए। मझे सब से ज्यादा श्राश्चर्य इस बात को लेकर हुग्रा कि इनसे सम्बन्धित कुछ ग्रावंश्यक डाक्यूमेन्टस एन्फोर्स-मेन्ट डायरेक्टोरेट दिल्ली को दिये गये, लेकिन The second secon

उसके बाद भी एन्फोर्समेन्ट डायरेक्टोरेट ने किसी तरह की कार्यवाही नहीं की। जब धाप स्माग्लग खत्म करने की बात करते हैं, विदेशी दा की चोरी को रोकने की बात करते हैं -प्रोर इस तरह बिना मुकदमा चलाये हुए नजरबन्द करने के कानून भी बना रहे हैं तो मैं दो सवाल ग्राप से पूछना चाहता है। साधारण कानुन के तेहत इन सारे चोरों को और समाजद्रोही तत्वों को खींच कर उनके खिलाफ़ मुकदमा चला कर उनको पूर्णतया एक्सवोज करके जेल मैं भेजने का काम धाप करने ·वाले हैं या केवल नजरबन्दी के कान्**न की ग्रा**ड़ में छुपाने वाले हैं। दूसरा जो मुद्दा--मोदी रबड का सवाल मैंने उठाया है, इन लोगों ने ग्रवने बोर्ड ग्राफ डायरेक्टर्स में भी मेरे द्वारा बताई गई इस इन्फार्मेशन को छिपाया। साल्बे साहब को तो इसकी जानकारी नहीं थी?

ऐसी हालत में सरकार के साथ घोखाधडी, बोर्ड ग्राफ़ डायरेक्टर्स के साथ घोखाधडी. शेयर होल्डर्स के साथ धोखाधड़ी, सवाम के साथ धोखाधडी---ग्राखिर यह मामला कैसे चल सकता है। क्या मैं अपेक्षा करूं कि यहां जो लोगों को गिरफ्तार करने की बात चल रही है, क्या इत रायबहाद्र, रायजादों, पदम भूषण को भी तत्काल गिरफ्तार करके उनके खिलाफ़ इण्डियन पीतल कोड. फारन-एक्सचेन्ज रेग-लेशन्ज एक्ट, कस्टभ्ज एक्ट, ग्रादि कानुनों के तेहन सख्त से सखत कार्यवाही की जायगी ग्रीर जिन ग्रधिकारियों ने इस ग्रोर ध्यान नहीं दिया है, उन एन्फोर्नमेन्ट अधिकारियों को भी दण्डिम किया जायगा ?

यंदो सवाल पूछ कर मैं ग्रपना भाज्य समाप्त करता है।

में इस डावन मेन्ट को टेबिल पर रख

MR DEPUTY SPEAKER: You can hand it over to me.

SHRI MADHU LIMAYE: I have showed it to you. It is my responsibility.

श्री स्थाननवन मिश्र (वेगुसराय) : क्या अपनी चिटठी को रख रहे हैं?

भी मधु लिमये : चिट्ठी को नहीं, यह सिकेट एग्रीमेन्ट है जो राजमान्य मोदी ने वैस्ट जर्मनी की एक कम्पनी के साथ किया है।

ध्ययक्त महोदय , मैं श्याम बाबू की जानकारी के लिये कहना चाहता हं---राजमान्य मोदी ग्रंग्रेजों के जमाने में भी राजमान्य थे ग्रीर कांग्रेस के जमाने में भी राजमान्य हैं। क्या इनको गिरफ्तार किया जायगा---यही मैं जानना चाहता हूं।

MR. DEPUTY-SPEAKER: Mr. Limaye, I am just referring to what you said at the end. Let there be no misunderstanding.

He did met me yesterday. He did say that he has written to the Miniser. That is why I have allowed all this. He also did show it to me. But he took it away. I could never read the whole thing.

Moreover, may I point out the rule? Whenever you want to law a paper on the Table, you can put it on the Table but that is not treated as laid on the Table. The Speaker must give you permission to do that.

· श्रीमधु लिमये : फिर श्राप से पहले मिलने का क्या कायदा हुआ। ? मही कोई लाभ नहीं हुमा।

285 Stat. Resl., AGRAHAYANA 13, 1896 (SAKA) Stat. Resl., 286 Motion & Con. of For. Exc. Bill Motion & Con. of For. Exc. Bill

MR. DEPUTY-SPEAKER: You showed it to me for two minutes.

SHRI MADHU LIMAYE: I gave a proper notice.

MR. DEPUTY-SPEAKER: You just showed me.

Anyway, your purpose is served. The whole thing has gone to the Minister....

SHRI SOMNATH CHATTERJEE (Burdwan): They cannot privately exchange documents on the floor of the House.

MR. DEPUTY-SPEAKER: There is nothing private. He has mentioned it. There are certain rules; there are certain directions about it It is nothing secret because he has referred to it very elaborately and also a copy has been given to the Minister. But I have to go by the rules.

PROF. MADHU DANDAVATE (Rajapur): There is a prima facie case to permit him to lay it on the Table of the House.

MR DEPUTY-SPEAKER: But it has to be done in a proper way.

SHRI N. K. P. SALVE (Betul) · Sir. Mr. Limaye very fairly stated that I had absolutely no idea of the document because this is the first time I am seeing the document. The allegations have been made against the management Modi Rubber Co. Ltd I do not know whether they are true or not. Therefore, I have written to Mr Gokhale that the allegations be inquireq into through the Company Law Board I have resigned my Directorship, not because I believe in the allegiations. I am told that this document is a forged document. I do not know whether it is forged or it is not forgod. I am seeing it for the first time. Some agency will have to inquire into it ..

श्री सपु लिसवे: ग्राप को किसने कहा ?
क्या रायबहादुर ने कहा है? मैं इतना बुबु
ग्रादमी नहीं हू, मुझे फोर्स मत कीजिये—
मैंने नोटेरी पब्लिक से सर्टिफाई करा कर सारे
डाक्मूमेन्टस पढ़े हैं——

don't try to say that this is a forged document.

एक भोर कहेंगे—इस्तीका दिया है, दूसरी तरफ़ कहेंगे—

I am told this. Don't try to ride two horses.

श्री नरेन्द्र कुमार साल्बे : माप मेरा इस्तोफा पढ लीजिये।

श्री सम् लिसये: ग्राप को किसने कहा? रायबहादुर की यह हिम्मत कि मेरे साथ सम्बं करेंगे? ऐसे रायबहादुर, रायकादों को मैंने बहुत देखा है। मैं सब को ठीक कर सकता हं।

Don't try to give currency to rumours.

SHRI N K P. SALVE: If the management of a company misbehaves and if there is an allegation, I thought it will be best that I should dissociate. But to determine whether the document is genuine or not, is not for me, it is for somebodyelse to do that....(Interruptions) I thought at least Prof. Madhu Dandavate is a person who has some degree of balanced thinking. I said that it is said that the document is a forged one. That is what they have said. For that, I have written to Mr. Gokhale that the matter be looked into through the Company Law Board What is the other method by which it can be investigated? me.

One thing I wish to make clear. Modis have little stakes in this company. It is a magnificent project. They are manufacturing tyres and tubes, and 90 per cent shares and 90 per cent finances have come from

Stat. Resl., DECEMBER 4, 1974 Stat. Resl. Motion & Con. of For. Exc. Bill Motion & Con. of For. Exc. Bill

[Shri N. K. P. Salve]

the public institutions and the money belongs to the public and it is their interests which need to be safeguarded....

SHRI MADHU LIMAYE: What else did I say?

SHRI N. K. P. SALVE: If there are any contraventions or any economic offences, I would be one with him or, for that matter, anybody and there will be no compromise on that account.

PROF. MADHU DANDAVATE: I thought it was your own. I stand corrected.

SARDAR SWARAN SINGH SOKHI (Jamshedpur): I rise to support the Maintenance of Internal Security (Amendment) Ordinance, 1974, promulgated by the President of India on the 17th September, 1974.

As stated by the hon. Finance Minister, the ordinance was very much needed in the existing circumstances, especially when the Parliament was not in session.

16.28 hrs.

[SHRI VASANT SATHE in the Chair]

This Bill which has been introduced was also necessary because of the rampant smuggling going on and the smugglers were taking undue advantage of the existing Act. Certain clauses and sections which have been amended, are for giving more powers to the authorities to check smuggling, save the country from the catastrophe and for preventing anybody or foreigners for smuggling goods or abetting other persons to smuggle goods or in dealing with smuggled goods.

I am surprised even women are also active in smuggling contraband. But I am not in agreement with the opposition leaders who have spoken earlier to me, that all of them are against smugglers and would like the Government to take stringent action. If so, why do they oppose this Bill?

I am also of the opinion that the Government servants such as Police and customs officials should not harrass anybody or use this Act for taking revenge or use it with any mala fide intentions. I think this is the doubt in the minds of the opposition leaders.

Regarding certain allegations about some persons named yesterday, I think that the members should restrain from abusing each other. Today one person may be an honest person but tomorrow he may turn into a smuggler or a bad character.

MISA should not be abused under any false suspicion because our police officers have not as yet changed their attitude. One day I asked a high police officer, 'Why have you sent your boy to the Engineering College?'. You know what he said? 'I do not want my son to serve in police because it is a very dishonest iob.'

President. praise our Shri Fakhruddin Ali Ahmed in taking a right step at the right moment by promulgating the ordinance and surprising every smuggler in the coun-

SHRI S. A. SHAMIM (Srinagar): He only signed. He also would have heard it on the radio.

SARDAR SWARAN SINGH SO-KHI: Similar would be the fate of hoarders if they do not come to their senses. Due to smugglers and hoarders the economy of our country has been severely affected and the enemies of the country, in the real sense, are these smugglers and they deserve no sympathy. But I am very sorry to

learn that the High Courts of the country are releasing them or bailing them out, one by one almost every day. The Judges should understand what they are doing Also the Govservants should not leave any loophole while arresting any person under this Act Only showing the numbers of case, of arrests by police or excise officer, would not serve any real purpose when they are let off the next day by the courts

Now I come to the smugglers indulging in foreign exchange and currency They should be seriously dealt with. But the persons who masterminded smuggling operations by working behind the scene still manage to operate despite the increasing tempo of seizures and the Government should seriously implement the Act and put honest officers for this job.

It gives me great pleasure that we the Congress and the Opposition on the other side both are anxious to deal with these smugglers. Then why this Bill is not unanimously passed by accepting some of the amendments of the other side, if they suit the purpose? The Members of the Lok Sabha are all representatives of the people and have come here to do something good for them and for the country as a whole and we should not quarrel in this way wasting public money as every hour costs lakhs and lakhs of rupees of the tax payers' money.

I am coming to my last two points I think if this Bill is passed unanimously the smuggling itself would be routed.

welcome the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill and the powers given under this Act in regard to detention orders, absconding persons, execution of detention orders etc. should be honestly and properly executed. I have no doubt in my 2921 LS-12. 'Y # 1

Stat. Resl. Motion & Con, of For. Exc. Bill mind that smuggling and hoarding would disappear from our country in due course

With these words I support this Bill for unanimous passage.

**श्री० एस० इामीम** (श्रीनगर) चैयरमंत साहव आज प्रेमीडेशियल आडर पर जो बहुर हो रही है इस बहुस को खास तोर पर मैने इस लिये तब जह से सना है ऐसा मालम हो यहा है कि दोनो तरफ में कोशिश यह हो रही है कि दूसरे पुर्राक को, दूसरी जमात को दोषी करार दे कर अपनी बगुनाही माबित की आय। ले किन मैं इस बहम मे जाने से पहले स्राप को यह याद दिलाना चाहता ह ि इस मुक्दमे मे ए ग बहुत ही अहम गवाह पेस हुआ है, स्रोर वह स्राज पेण नही हुआ। है बल्कि 3। मई को पेश हुन्ना था स्रोर उस गवाह को कास रेग्जामिन मैं ने किया था। में चाहता हु कि मदन के सामने भ्रमली मुजरिमो की जनान से श्रसली हकायत श्रा जाय कि इस समात्र में स्मलिंग जैसी ब्राइया कंग प्रारक्यो पैदा होती है। ..

K P. UNNIKRISHNAN Is your speach going to (Badagara) be a confession or personal explanation or what is it going to be?

SHRI S A. SHAMIM: As Mr. Unnikrishnan has started feeling guilty he has started protesting now itself, he should have protested at the last, because in any case, I am not going to mention names and you should feel happy.

SHRI K P. UNNIKRISHNAN: Please do

श्री एस० ए० झमीम : मैं ग्रर्जकर रहाँ था कि इस समाज मे स्मगीलग जैसी बराइयां क्यो वैदा हीती हैं ग्रीर उन की र्पदा करने की जिस्मेदारी किन लोगो के ऊपर

धायद होती है । धाज हुक्मरान जमात के मेम्बरान एसे प्रोटेस्ट करते हैं जैसे यह बयुनाह लोग, पहनी मतबा इन्हें इत्तला मिली हो कि इस मुल्क में स्मर्गलिंग का धंधा हो रहा है । श्रीर जैसे ही खबर मिली इन्होंने फौरन कानून बनाया यह बात नही है । मैं समझता हु कि श्राप के मुकाबले में हाजी मिर्जा मस्तान जिसका बार बार नाम लिया जा रहा है ज्यादा दयानतदार है ज्यादा काबिले एतवार है । हाजी मिर्जा मस्तान ध्राप के बारे में कहते है श्रीर इजाजत दीजिये ध्राप को पढ़ कर सुनाऊं:

"इस वक्त मेरी उम्र लगभग 15 या 16 साल की थी भीर यह हकीकत वाखे हो चुकी यी कि इस दुनिया पर सिर्फ पैसे का राज है भीर दुनिया वाले सिर्फ पैसे वालो की इज्जात करते हैं। उन का हुक्म मानते हैं भीर उनकी राहो में भाखे विछाते हैं। गरीब की मेहनत, उसकी दयानत भीर भीर इमानदारी की कोई कद्र नही, जिस शख्य के पास पैसा नही, उस के पास कुछ भी नहीं है।" भीर जनाबवाला, स्मग-लिग का धधा कंसे इस श्रादमी ने शुरू किया जो स्मगलरो का बादशाह बन गया, उम की कहानी उस की जवानी सुनिये

"जब हवाई जहाज जितनी बडी मोटरो से बडे बडे लोग मवार बन्दरगाह पर आया करते थे तो कस्टम के आला से आला हुक्काम उन के एहतराम मे खडे हो जाते थे, उनका हर हुक्म बजा लाते और उन्हें इस इज्जत और एहतराम से इसत करते थे कि जैसे बही उन ने माई बाप हो । जहाजो से आने बाले बडे बडे 420 मुसाफिर' जब मनो और हनो सामान के हुमराह बन्दरगाह पर उत्तर जाया करते थे तो सामान की तलाशी पर मामूल कस्टम के सफसरान उन की खिदमत में इस तरह खड़े रहते थे कि जैसे वह कोई बहुत बड़े बुजुर्गया महात्मा हो। भीर वह सब रूपये की करामात थी । यह बुनियाद हमारे समाज मे, हमारी सोसायटी मे स्मग्लिंग की। क्यों कि हमारे यहा जिस के पास प सा हो यह नही देखा जाता कि पैसा किस से लाया ग्रीर कहा से लाया । ग्रीर स्मग-लिंग का नाम ग्राप इस लिये ले रहे है कि ग्राज भ्राप ने उन को बैंडनेम देकर ग्राप ने 500 ब्रादमियो को गिरफ्तार किया । लेकिन मैं इस एवान को बताना चाहता ह कि स्मगलिंग में 500 भादमी नहीं है, कम से कम 25 हंजार लोग बावस्ता है इस धर्ध मे । ग्रीर इस लिये जिनकी म्राप ने गिरफ्तार किया है यह खुद नभी स्मर्गीलग नही करते। बाकायदा एजेसीज है। स्राप ने विस को पकडा, ग्राप किस को धोखादेनाचाहते **a** ?

ग्रभी इस हाउस मे मैने एक सवाल पूछाचा, मैंने वहा थाकि यह फिल्म स्टार जिनसे ग्राप मैच खिलवाते है उनको ब्लाकरादोलाख पये कीरकम जमा करते है भ्रोर उम के बाद उन को तो भ्राप महात्मा मानते है उनके साथ तस्वीर खिंचाने मे फछा महसूस करते है। लेकिन यह तस्वीर हाजी मस्तान मिर्जा, सब से बडे स्मगलर के पैर छ रही है, स्रीर यह माननीय ग्राइ० के० गजराल के हीरो राव कपूर की है। सुब्रह्मण्यम जो जब इस के बे की शादी होती है तो मिनिस्टरों की मोटरों की लाइन लग जाती है। उस वक्त यह नहीं देखा जाता कि हम रेस्पेक्टेबिलिटी दे रहे है, हुम रिकम्नीशन दे रहे है चोरो को, कफन चोरो को। सवाल यह है कि ईसा ने कहा या गुनहगार को कौन पहले पत्थर मारता है। म इस ऐवान के मेम्बरी से यह पूछना चाहता

93 Stat. Resl., AGRAHAYANA 13, 1896 (SAKA) Stat. Resl.,
Motion & Con. of For. Exc. Bill Motion & Con. of For. Exc. Bill

हुं कि स्नाप के दांयें बांयें कितने लोग है जी यह मानते हैं कि ब्राप के इन दोस्तो में बड़े बड़े कफन चोर, बड़े बड़े स्मगलर मौजूद हैं। लेकिन जो पकड़ागया वह स्मगलर, जोपकड़ानही गया वह हीरो। श्रीर इस की मिसाल यो मिलती है कि वाजपेयी जी ने इस इशुको भी, जो खालिस सेक्यूलर इशू हैं क्योकि स्मर्गालग में हिन्दू, मुसलमान, सिख, ईमाई मव आपस में भाई भाई। श्रीर वाजपेयी ने इस को भी खास ऐनक से देखा। उन्होने हाजी मस्तानका नाम 50 बार लिया लेकिन बाखियाकानाम उन की जबान से नही निकला, नारंगका नाम भी नही निकला । उन्होने केरल में मस्जिद देखी लेकिन कितने बड़े बड़े मन्दिर स्मगलरों ने बनाए है, उन की तरफ़ उन की निगाह नहीं गई।

में बहुना चाहुता हूं कि सयासी जमाता के मुताल्लिक और इन को फरोक कैंम मिलता है इस के मुताल्लिक मैं फिर गवाह पेश करता हू । वह गवाह जो जानता है, और मैं ने आप से कहा यह बड़ी बात हे हाजी मिर्जा मस्तान ने अपनी जवान में बहु बात कही, आज नही जब आप ने गिरक्तारी का चलन किया, 31 मई को, चार महीने पहले कहा जब आप लोगों को खयाल आया कि इस मुल्क में स्मर्गालग का प्रधा चलता है

"मेरी इस बात को भुगालते पर महमूग न की जिये, कि बम्बई शहर की ग्रार्धा से ज्यादा दौलत काली है ग्रीर इस दौलत बनाने में, इस की पैदावार में भ्रमीर, वजीर, हाकिम श्रीर हर स्यासी जमात के नेता लोग शामिल हैं। मैं बहुत से ऐसे स्यासी गदागरों की जानता हूं जो दिन की रोशनी में मुझे गालियां देते है,

मुझे बुरे में बुरे नाम में पुकार हैं और फिर रात के अंधेरे में मबकी नखरें बचा कर हाथ में कशकोल लिये लिये मुझ में पैसे की भींख मागने हैं इस वक्त इन वे चेहरे काबिले दाद होते हैं और इनकी शराफत, इखलाकी बुलन्दी और उनकी ईमानदारी का ममं खुल जाता है। मैं उनकी कशकोल में मकदूर भर खैरात डाल कर मनही मन में उनकी रैयाकारी पर मुस्कराता हूं।,,

मब से ज्यादा जोरदार इंडिक्टमट जो इस निजाम के खिलाफ होना चाहिये वह हाजी मसतान की जवानी ही श्राप मुनें। उन्होंने यह कहा है।

"As I became more experienced in business, instead of helping the operators, I began to get across my own stuff. This was much more profitable."

"You read every day in the papers that so many smugglers' trucks carrying contraband goods have been seized, so many people arrested. But perhaps you do not know that these operations are staged only to appease the public. Questions are asked in Parliament about the steps Government is taking to check the evils of smuggling. Ministers give you long-winded replies, telling you what they are doing to check smuggling. They merely hoodwink you. The fact is that the highest civil and police officials are involved with us in the racket. Otherwise we would not be able to operate at all."

जिस ने इस बात को माना हैं कि वह स्मर्गलंग करता है उसने ये बातें कही हैं। जिस मो-साइटी में, जिस समाज में इस बात को इन्जन हो कि किस के पास कितना पैसा है भीर

## Motion & Con. of For. Exc. Bill क्री एस॰ ए॰ शमीम ?

जब तक वह अपना यह स्टिंगमा खत्म न करें कि उसके पास पैसा नहीं है नब तक आपके जो मसूब है वे गान साबित होग फिर चाहे आप पाच सो या हजार स्मगलरों को बन्द भी रहा न कर दे। इस बास्ते गब में जकरी बात रहारे कि आपको समाज को बदराना होगा ।

क्यामे पूछ सन्ताह रियुगुफा पटेल नाम के स्मगतर का द्वार इटिया लाइसेस किस ने दिय। था बदुगरफ ने गा? जा युनियन जिन्दी मिनिस्टर रह च्र र -(ब्यवधान) उसी मुगवने मे युगूफ पटेल महात्मा मालम होता है -त्रता इसरे वारे में किमी ने एका है कहा उस डिप्टी मिनिस्टर ने नहीं दिलवा अहरे अटर जी ने हाजी गम्तान का नाम बार बार विदा है और हर गरीक भ्रादमी की पगर्ड उछा ने र्कः कोशिय की है। पब्तिन नोटिंग में उन्होंने भोख अध्युल्ला पर यह इनजाम लगाया है कि जब वह बम्बर्रगएथे ता हाजी मरणन बे यहा ठहरे थे । यह भी उन्होंने गहा है कि हाजी मस्तान काश्मीर गए थे भीर उस मे भी दिलचम्प वात यह कही ह ग्राप इनजाम यह लगाया है कि वह नागीर इसलए गर्थे कि शेख ग्रब्दल्ला व साथ समझौता हो रहा है और इस वास्ते उना आने का मक्सद थह था रि पाकिस्तान क माथ तब स्मगलिंग ना कारोवार शुरू किया जा सके। यह बात एक महान जमात व महान नेता की जवान से सुनना श्रीर कहना भ्रव्छानही लगा। क्याउन मे कोई पूछने बाला है कि मस्तान ज्यादा ब्रा है या वह ब्रानन्द मृति जिस के यहा म सिर की खोपडिया निकली थी जिस को मिलने के लिए भ्रटल जी हवाई जहाजा मे उसके पास गए थे ? उसके यहा उसकी बीबी ने कहा या कि यह अनने चुरल आफेसिस कमिट करता था और उसके यहां से खोपहिया

बरामद हुई थी। उन्ही को मिलने के लिए वह हवाई जहाज से गए थे। क्या उससे भी हाजी मस्तान ज्यादा बुग है। श्रापने सो कातिलो को रिसर्वेक्टेबिलिटी दी है। केरल की मस्जिद तो भ्रापको नज्जा भाई लेकिन बड़े बड़े मदिर जो समगलिंग ने पैसे से बने वे ग्रापको न जर नही प्राप्ता योग्नी सैक्यलर मसले को प्राथित कर्यनल रग दे दिया है, कम्प्रता लाइस से देखा है। ग्रापकी असामत केही एम एउए जम्मूमे स्मगलार्जकी पर्दादारी वरते हे। चावत समगत होता था पािनान भ्रोप न्यापकी जमायन के ऋषि कुमार कोण र उसकी परदादारी करते थे। यह मझे वहा स्टेट मिलिस्टर ने बनाया है ि ज्य हमने स्थगार पहुंचे त ऋषि कुमार जी सिफारिश ले रूर प्राप् । नमन लाए गप्ता के बाप को स्मर्गालग क इत्रज्ञाम में परदा गया स्रोर सिफारिश प्रहारे गई। शिंग पर क्या क्या प्टार फंहेगे <sup>?</sup> हाजी मुस्तिम लीग को पैसा देता है ता हिन्दू स्मगण्य जातसब का गैसा देते हे स्रोय क्रापकी दुरान भी द्वीयस पर अलती है। किस महमे स्राप इस तरहकी वाते तह महत है ? (ब्यवजार) प्रणासा नाम भी निपा था. ने निमेने छिरा । तरा, आपकी इज्जन रखी।

बुनि नर्द। बाा को आप लें। वाग्रेम की तरफ सं अरमर कहा गा है कि आए पर्दादारी चरने है, जाती तौर पर मिनते हहाजी में। लेकिन मैं आपकी तरह चोरी छिपे नहीं। मिलता ह, काम नहीं। करना हू, मदौं की तरह मिलता हू, दिन की रोशनी में मिलता हू, जात के सबेरे में मिलने वाले सौर हैं। क्या बहु सब से जबदंस्त इडिक्टबेट नहीं था जो मैंने इम मुल्क के सामने पेश किया है ?

किसी के बेहरे देख कर श्राप यह नहीं कह सकते हैं कि यह एक्सूब्ब है। मिक्किक जलसे में ग्रटल जी ने शेख ग्रन्दुल्ला पर लजाम लगाया है। क्या किसी के माथ .पर लिखा रहता है कि वह स्मगलर है? या किसी के माथे पर यह लिखा रहता है कि वह कितल है? कौन जनता है कि ग्रापकी जमायत में भी कौन कौन स्मगलर हैं। यह बात तो तभी जाहिर ही सकती है जब बे पकड़े जाएं। हमारा मुतालबा यह है कि स्मगलरों का इसलिए मत पकड़ों कि इ.कमरान जमायत कहती है कि वे स्मगलर हैं विलक इस बास्ते पकड़ों कि ग्रापके पास बाकई ऐसे सबूत हैं जिन की विना पर उन्हें पकड़ा जाना जहरी है।

شری ایمس اے شمیم (سریدگر): چیر میں ساحب - آج پریذیدیلشل آودر ير جو بحث هو رشي هے اس بحث کو خاص طور پر میں نے اس لئے توچه سے سنا هے ایسا معلوم هورها ھے - کہ دونوں طرف سے کوشش یہ ہو رهی هے که دوسرے فریق کو یه دوسوی جماعت کو دوشی قرار دے کر ایذی یے گذاهی ثابت کی جائے - لیکن میں اس بحث میں جانے سے پہلے آیکو یه ید دلانا چاهتا هول که اس مقدمے میں ایک بہت ھی اھم گوالا پیش هوا هے، اور وہ آج پیھی نہیں هوا هے بلکه 31 مئی کو پیش هوا تھا - میں چاہتا ھوں کہ سدن کے سامنے اصلی محجوموں کی زبان سے اصلي حقايت أ جانے كه اس سماج میں سمگلفگ جیسی برائیاں کیسے اوو ديوس چيدا هوتي هيي -

SHRI K. P. UNNIKRISHNAN (Badagara): Is your speech going to

be a confession or personal explanation or what is it going to be?

SHRI S. A. SHAMIM: Mr. Unni-krishnan has started feeling guilty; he has started protesting now itself, he should have protested at the last, because, in any case, I am not going to mention names and you should feel happy.

SHRI K. P. UNNIKRISHNAN: Please do.

رشری ایس اے شمیم : میں عرض کر رما تها که اس سماج مین سمگلذگ جيسى برائياں كيوں بيدا هوتى هيں اور ایکو پیدا کرنے کی ذمہواری کن لوگوں کے اوپر عائد ہوتی ہے۔ آج حکمران جماعت کے ممبران ایسے پروقمست کرتے هیں جیسے یہ بے کدہ لوگ پهای مرتبه انهین خبر ملی هو که اس ملک میں سمگلنگ دهندا هو رها هے اور جیسے هی خبر مای انہوں نے فوراً قانون بنایا ، یم بات نبیں ھے۔ میں سمجھتا ھوں کہ مقابلے میں حاجی مرزا مستان جس کا نام لیا جا رها هے زیادہ دیانتدار، مے زیادہ قابل اعتبار هے- حاجی موزا مستان آپ کے بارے میں کہتے میں اور اجازت دیجئے آپکو پوهکر سداوں: --

"اس رقت صيرى عمر 15 يا 16 سال كى تهى اور يه حقيقت واضع هو چكى تهى كه اس دنيا پر صرب يسم كا راج هے اور ديا والے صرف پيسے والوں كى عزت كرتے هيں - ان

[ شری ایس *- اے ش*نیم ] كا حكم مانت هين اور انكى راهون مين أتكهين بحهائم هين - غريب کی محدت و اسکی دبیانت اور ایمان داری کی کوئی قدر نہیں؛ اوو۔ جس شخص کے پاس پیسہ نہیں اسکے پاس کچھ بھی نہیں ہے۔اور جناب اعلی سمکلنگ کا دعندا کہسے اس آدمی نے شروع کیا جو سمكلرون ا بادشاه بن كيا أس كي

كهائى أسكى زبائى سلهائم :---

ددجب موائی جهاز جتلی بوی موقروں میں بوے بوے لوگ سوار بندرگاہ بر آیا کرتے تھے، ان کا هر حكم بحما لاتے اور انہوں اس عوت و احترام سے رخصت کرتے تھے کہ جیسے وهی ان کے مائی باپ هوں- جهازوں سے آنے والے برے بوے 420 مسافر جب مدوں اوو تدور سامان کے هموالا بندرگاه پر انر جایا کرتے تھے تو سامان کی ملاشی پر معمول کستم کے افسران ان کی خدمت میں اسطرح کیوے رھتے تھے کہ جیسے وہ کرئی بہت بوے بزرگ یا مهانما هو - اور وه سے روپھے دی کوامات تھی ۹۰

یه بنیاد هے همارے سمام مهی هماری سوسائٹی میں سمکلنگ کی کیونکہ همارے یہاں جس کے پاس پیسه هو یه نهیں دیکها جانا که پیسه کسی ہے لگایا

أود كهان مي اليا - اود سمكنتك كا نام آپ اس لکے لے رہے میں که آج اپ نے اُنکو بھد ٹیم دے کو آپ نے 500 آدمیوں کو گرفتار کیا لهکری صدی اس ایوان کو بنانا چاهتا هول که سمگلاگ مهی 500 آدمی نہیں ہیں؛ کم سے کم 25 ہزار لوگ وابستم میں اس دھندے میں - اور اسائے جدیمو آپ نے گرفتار کیا ہے یہ خود بھی سمکلنگ بھی اوتے - انکی دو باقاعدہ ایعلسیو هوں - آپ تے کسی کو پک<del>وا</del>، آب کسی کو دھوکہ دینا حامتے میں ? ابھی اس ھارس میں میں نے ایک سوال پوچها تهای مهی د کها تھ کہ یہ فلمسٹار جن سے آپ ميي كهاواتي ديد ان كو بلا كر دو لاکھ روبھتے کی رقم چدم کرتے **عیں اور اس کے بعد ان کو تو** مهاتما مائے دوس أنكے سانه تصوير کہنچانے میں فندر منعصوص کرتے هاس - لهاي يه تصوير حاجي مستان مرزاء سب سے ہوے سمگلر کے پھر جهو رهي هے - اور يه ماننهه آئي -کے - گجرال کے عدرو راج کپرر دی ه - سبرا دليم دي دب اس کے دیائے کی شادی ہودی ہے تو منستروں کی موٹروں کی لائن لگ جاتبی ہے - اسوقت یه نهمو دیکها

جادا دی هم رسهیکالباتی دے رہے

هیں؛ هم رکائلهشوں دے رہے، هیں

Stat. Resl., 301 AGRAHAYANA 13, 1896 (SAKA) Motion & Con. of For. Exc. Bill Motion & Con. of For. Exc. Bill

سے کہا یہ بری بات ہے۔ حاجی مرزا مستان تے اپنی زبان سے وہ ہے ہے ہے اہم نہیں جب آپ نے گرفتاری کا جلن کیا ، ۳۱ مئی کو جار مہینے پہلے کہا جب آپ لگوں کو خیال آیا که اس ملک میں الماه الماهد الماهد "مدربي أبور بات يُو مغلطے

Stat. Resl.,

یر سحمول نه کیجگے که بمبلی شہہ کی آدعی سے زیادہ درلت کالی هے اور اس دولت بدائے سدن اس عى پيداوار مين امير غربب، هاكم اور ہو سیا می جماعت کے نہتا الوگ شامل هين - مين بهت سے ایسے سہاسی گداگروں کو عانقا ہوں۔ . جو دن کی روشلی سن مجهے کالیاں دیتے هدر ۱ منجهے درے سے موے نام سے بکارتے ھیں اور پیر رات کے اندھبولے میں سب کی نظرین محجا کو هاته سین کسی کول لگے مجه ہے مللے آتے هيں۔ الهكشي الورے کے لگے محجہ سے پیسے کی بھیک مانگرتے ھیں - اسوقت ان کے چہرے قابل دید هرتے هیں اور انکی شرافت اخلاقي بالمدى أور أنكى ایداندانی کا بهام کهل جاتا ہے۔ میں انکی کے کول میں مقدور بھر خدرات دال کر من هی من انکی رساکاری پر مسکراتا هوں -۰۰

چوروں کرہ کفنی چرووں کو - سوال یہ بی که میسا نے کہا تہا که ا المعروب كو كون يهل يقهر ساوتا ھے - مدی اس ابوان کے ممہووں سے یہ بوچھنا چاھتا ھوں کہ آپ کے دائیں بائیں کنلے لوگ میں جو به جاننے هيں که آپ يدان دوستوں مھی ہوے بڑے کئی چورہ بچے بچے سمکلر موجود ھیں۔ لهكن جو پكوا كيا وه سمكلر، جو نهيس يكوا كيا ولا ههرو - اور اسكى مثال یوں ملتی ہے کہ وجھٹی جی نے اس اشبو کو بھی ، جو خالص سکیولر اشهو هے کیرنکم سمکللگ میں هددوه مسلمان د سکه و عیسائی سب آیس مهی بهائی بهائی - اور واجهتی جی نے اسکو بھی جامل عیلک سے دیکھا - انہوں نے عاجی مستان كا نام +ه بار ليا ، لمكن باكهها كا نام ان کی زبای سے نہیں نکلانہ ناونگ کا نام بھی نہیں بکلا۔ انہوں نے کیول میں مستجد دیکھی لیکن کنلے ہوے ہوے ملدر سمگلروں نے دائے عیں، اکمی طرف انکی نكاه نهين كئي -

مين كهذا جاهتا هون سياسي جماعتوں کے ستعلق اور انکو فروغ كنسے ملتا هے اسكے متعلق ميں ا پهر گوالا ياهي كوتار هوري ولا گوالا جو جاندا ھے اور میں نے آپ Motion & Con. of For. Exc. Bill

[شری ایس اے شمیم] سب سے زیاد کا زور دار انڈکشیش جو أس نظام كے خطاف هونا چاهد ولا حاجی مسدان کی زبانی می آپ سنیں - انہوں نے بدکہا ہے.

As I become more experienced in business, in tead of helping the operators I began to get across my own stud This was much more profitant.'

'You 1 ad every day in the papers that so many smuggiers' trucks carrying contraband goods have been scized, so many people arrested But perhaps you do not know that these operations are staged only to appease the public Questions are asked in Parliament about the steps Government 15 taking to check the evil of smuggling Ministers give you longwinded replies, telling you what they are doing to check smuggling They merely hood-wink you The tact is that the highest civil and police officials are involved with us in the racket. Otherwise we would not be able to operate at all."

ددجس ہے اس بات کو سانا ھے کہ وہ سمکلنگ کوتا ھے اس نے يه باتهن دبي هدن- جس سوسائتي میں، جس سماج میں اس بات کی عوْت هو که کس کے پاس کندا پیسم ھے اور جب تک وہ اینا یہ ستکما ختم نه کرے که اس کے داس بیسه نہیں ہے سب تک آپ کے جو منصوبے ھیں وہ علط ثابت ہوگے، پھر چاہے آپ پانچسو یا هوار سمکلوین کو بند بھی کیوں به کردیں۔ اس واسطے سب سے ضروری بات یہ ھے کہ آپ کو سیلے کو بدلنا ھرکا۔

ها مين پوچه سكدا هون كه یوسف پٹیل نام کے سمکلو کو آل اندیا لائسینس کس بے دیا بھا بندرق رکھنے کا ? جو ہواری دیتان سنسلو ، لا سکے هير - (وودهان) اس يد مسايل مين يوست دائيل مهانما معاوم نقو اع کھا اس کے ہارے میں کسی نے ہوسھا هے، کیا اس دیتی منستر ہے نہیں دلوایا هے? ائل حی بے حاجی مسان کا نام باربار لھا ھے اور ھر شریف آدمی کی پکوی اچهاللے کی اوشمی

کی ہے۔ پیلک مٹنگ میں انہوں نے شیخ سبد اللہ پر یہ الزام لکایا ہے که جب ولا بسبکی گئے تھے تو حاجی مستان کے یہاں تہورے سے۔ یہ بھی انہوں نے کہا ہے که حاجی مستان فشبیر گئے نہے اور اس میں بھی دلچسپ بات یا کہی هے اور الزام لکایا ہے کہ رہ کشمیر اس لیے گئے نہے که شهیر عبد الله کے ساتھ سمجھورتا ہو رہا جے اور اس راسط انکا جانے کا مقصد یہ تھا کہ یاکستان کے سانھ سب سمکلنگ کا کاروبار شروع کیا جاسكي- يا بات ايك مهان جداعت کے مذان بیتا کی زبان سے سننا اور کہدا اچھا نہیں لئا۔ کھا ان سے کوئی يوچهلے والا هے كه مستان زيادة بوا ھے یا وہ آلملد مروتی جس کے یہاں سے سر کی کھوپوریاں تکلی تھیں جس

Stat. Resl., AGRAHAYANA 13, 1896 (SAKA) Stat. Resl.,
Motion & Con. of For. Exc. Bill Motion & Con. of For. Exc. Bill Stat. Resl.,

(وودهان) أب كا نام بهى ليا تهاه ليكن میں نے چھپا لیا، آپ کی عزت

> بنیادی بات کو آپ لیں۔ کلکیس کی طرف سے اکثر کہا گیا ہے کہ آپ پردیداری کرتے نیس، ذاتی طور پر ملتم ههر حليي بيد ليكن مهر آپ کی طوح چیری چهدے نهیں ملتا هورج کام تهین کرتا هو ۲ مزدورون کی طرح ملتا عور، دن کی روشنی میں ملتا ہی، رات کے اندھیرے میں مللے والے اور ھھں-

وکھی-

کسی کا جہزا دیکھکر رأب یہ نہیں کے سکتے میں که ایکیورڈ ہے۔ یبلک جلسے میں اتل جی نے شہبے عهد الله ير الوام للايا هـ - كها كسي کے ماتھے پر لکھا رہتا ہے کہ وہ سمکلر ہے? کہا کسی کے ساتھے پر یہ لکھا هِرِبًا هِ كَهُ وَهُ قَائِلَ هِ 2 كَرَنَ جَالِتًا بھے که اآپ کی جماعت میں بھی کون کون سنگلو ههن- يه بات ټو تبهی ظاهر هو سکتی هے جب وا پکوے جائیں۔ عمارا مطالبہ پہ ھے کہ سمگلوں کو اس لئے ست پہور که حكمران جماعت كهتى هر كه وه سمادر عهن بلكه اس واسطے يكور كه آپ کے پاس واقعی ایسے تبوت بعین جن کی بدا پر ابهوں پاکوا جاتا غيروري هـ

e or الله کے لئے اثل جی جہاز میں آفیلس کدت کوتا تها اور اسکے یہاں سے کھوپوراں بواسد ھوئی تھیں۔ انہی کو ملے وہ ہوائی جہاز سے گئے تھے۔ کیا اس سے بنی حاجی مستان زیادہ ہرا ھے? آپ نے دو قتلوں کو وسهكيتيسنٿي دي هي- کورل آي مسجد تو آپ کو نظر آئی لهکی بوے بوے مدر جو سکلنگ کے پیسے سے بلے وہ آپ کو نظر نہیں آئے۔ پیورلی سيكيولو" مسلے كو بھى آپ نے كميونل رنگ دیدیا ہے، کمیونل اللنز سے دیکھا ھے۔ آپ کی جماعت نے بھی ايم- ايل- اے- جموں ميس سمكلوز كي پردیداری کرتے میں۔ جاول سکل. هوتا تها پاکسان اوو آپکی چماعت کے رشی کیار کوشل اس کی پرداداری کرتے تھے۔ یہ سجھے رھاں کے سالیت منستر تے بتایا ہے کہ جب مم نے ستالم یکوے تو رشی کمار جی شفارهی ليكو أئے۔ جس لال گها كے باب اكو سمکلنگ کے الزام سین یکوا گیا اور سفارش یہاں سے گئی۔ کس پر کیا

کیا پتہر پھیلکس کے? اگر حاجی

مستان مسلم لیک کر پیسه دیتا

هے تو هندو سمگلر جن سلگه کو پیسته

دیتا هے اور آپ کی دوکان بھی اسی

پیسے پر چلتی ہے۔ کس منه سے آپ

اس قسم عي باتين که سکتے سي

Stat. Resl., DECEMBE" Motion & Con. of For. Exc. Bill [Shri S. A. Shamim ]

Mr. Subramaniam, for your information, I would say this in English. I am sure you would not have understood a word of what I have said. We are not opposed to the spirit of the Bill. We are not opposed to the curbs which you are imposing on the smug-But, we doubt your bona fides. We doubt your sincerity because this dhandha has been going on for the last 27 years. This business, this racket, this regular business has been going on for the last 27 years. Then, where were you for the last 27 years? You cannot say that you were not in power. Unfortunately for this country, you have been in power for the last 27 years. How come that you got all the money for the elections? How come that you have put them in jail, raising a justifiable suspicion that you have put them in jail so that they do not come out and tell the truth. Therefore, I am in agreement with the Bill, but, I doubt your bona fides. I am firmly of the opinion that you are dishonest people and any honest measure can also be acted upon dishonestly. That is why, we have no confidence in you.

SHRI C. SUBRAMANIAM: You have only in Mastan.

SHRI S. A. SHAMIM: I found Mastan more honest than you. He gave me every truth which he had. You have your own friends in Tamil Nadu. You have your own Mastans.

SHRI H. K L. BHAGAT (East Delhi): Mr Chairman, Sir, I was listening to my friend Mr. Shamim and he is always full of interesting arguments and more than that, humour. I listened to his speech just now. May I put a question to him very respectfully? I am sure he did not mean it. But, could he have done a greater service to Haji Mastan and to these smugglers than by reading from Mastan's statement, as if it was a Bible? It is surprising. He quoted

Mastan told a Pressman, I you are projecting him. You are projecting him, what he has said. But, you do not know whether what he has said is correct or not He gives a statement. The point is this. Mr. Shamim said that for the last 27 years, this has been going on in this country. Leave aside these 27 years. But, six months before, you knew about smuggling. You have been a Member of the House. Other friends have also been Members including...

SHRI. S. A. SHAMIM: On a point of order. I pointed this out the day I came to know about it. On the 28th of May, I came to know about this and on the 31st May, I raised the issue in the House. What are you trying to say?

SHRI H K. L. BHAGAT: I am not talking about you. I am talking about everybody. For the last 4 years, all these Opposition leaders have been Members of this House. I would like to know this. I do not believe that Mr. Shamim is so ignorant that till that date, he did not know that smuggling had been going on

SHRI S A. SHAMIM: How I could know? I was elected only in 1971. I could not come here 20 years before. Mr. Limaye and Mr. Fernandes have put pointed questions on this.

SHRI H. K L. BHAGAT: was that ignorant, I could only pity . his ignorance.

SHRI S. A. SHAMIM: Unlike you I was not dealing in that business.

MR. CHAIRMAN: Mr. Shamim has already taken 20 minutes and he should not take further time by interruptions.

SHRI H. K. L. BHAGAT: Mr. Limaye has been saying in this House that he raised the matter several years ago, five or six years ago. But what is relevant is not what he or they said seven or six years ago but what they are doing now. They have come out today not against the smugglers. They are virtually speaking in defence of the smugglers. can say that the Government did not take action early but the Government has taken action today. It is indeed welcome action taken on a big and wide scale. People have been nabbed. It is action not only against smugglers but against tax evaders and against hoarders. Now they say here: you are curtailing the liberty of the smugglers to go to the Court. I am raising the big question. This nation and this Parliament will have to decide this question. There are no two opinions that they were bad and notorious smugglers. The question is this. If individuals are misusing their right and liberty they come here and blame the Government. But now when the Government takes action they come here and champion the right of the smugglers to move the Court.

It is not only a question about smugglers. I am going much further. This Parliament will have to decide this question. There are those who are misusing their liberties to ruin this country. I believe that a time may come when as Jawahar Lal Nehru said you have to hang them by the next lamp post. It will not only be a question of detention under They are trying to advocate in this country, the right of the smugglers as against the right of the people and the right of the nation for collective economic security

Shri Vajpayee demanded the appointment of an inquiry commission He says the political links hould be investigated. What evidence has he produced? They are supposed to be responsible leaders of the opposition. I do not know how responsible they are. They say that Mr. Gokhale gave some letter or certificate to somebody. So they want the appointment

of a commission of inquiry consisting of Members of Parliament, People come to us and we give them certificate. Do we know in every case what profession a particular man has. They have no evidence. Mr. Vajpayee has been here for four years. I always listen to his speeches because I have to reply to them here and outside also. He has awakened to this situation only when the Government has acted. Before the Government went against the smugglers with a during the last four heavy hand, years you do not find anything about smuggling mentioned in his speeches. Was he sleeping? If the Government was sleeping he was also sleeping.

The nation has awakened to the situation Government acted with a strong hand. It should have been welcomed. But even here they are trying to introduce politics. They are not the crusaders of honesty or purity in public life. What they are trying to do is this. The Government has taken action against the smugglers and it may get some credit in the public mind. Therefore they want to do something to wipe that credit. But credit or discredit is not so ımportant. What is important today is to meet the situation in the country. Smugglers and smuggling are a menace and the Government has gone against them. They should ask for Instead of that, further measures. they say: do not detain them; let they be allowed to move the Court of law. What is most fantastic is this.

It is being said that we are detaining them without trial because if we release them, so many things will come out. Nothing can be more fantastic. If we were so much afraid of them, Government would not have gone against them and arrested them. You did not demand their arrest. Government on its own acted against them. If Government wanted to shield them or force or intimidate them, Government would not have taken this action. I am surprised at

### [Shri H. K. L. Bhagat]

311

their logic. You are defending the rights of the smugglers to move the Court. People are not bothered about the witnesses in the licence case. You stand here and pass remarks. You say it is your right. But you forget the rights of the citizens. You talk of your own rights, jeopardising the rights of the citizens.

The country has very much welcomed the strong measures taken by the Government against the smugglers. I am glad the CPI has taken a correct position saying something more should be done. I also that something more should be done. But the Jan Sangh, Cong(O), Socialist Party and CPM are trying to throw dust in the eyes of the people, cover up the smugglers and dilute the effect of the reaction that is created on the minds of the people. But the people will not be deceived by this. The people very much welcome this Bill.

With these words, I support the Bill.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, it was rather amusing to hear from Mr. Bhagat that everything that this blessed Government does is welcome to the people and yet, the result of everything they do is unmitigated disaster for the people. This measure is clear evidence of the fact that there is no end to the populist rhetoric or demagogy of this lot that constitutes this Government. Their populism, economic and political, has already brought about misfortunes for the people and yet, they do not seem to be realising that they have to retrace their steps from this disastrous course. It has been said that those who are against this responsible Presidential Order are pleading for the smugglers. I ask you in all seriousness, who is in a position to help the smugglers? Those who

can sell files, orders, permits and quotas and who are in a position to protect the smugglers—will they plead for the smugglers or those who can do absolutely nothing for the smugglers can plead for them?

SHRI PRIYA RANJAN DAS MUN-SI (Calcutta—South): If we have been protecting the smugglers, for 23 years, he was a major partner in this game. He must admit that.

SHRI SHYAMNANDAN MISHRA: My hon, friend is almost an infant in politics.

#### 17.00 hrs.

May I say that the ex-President of India, Shri V. V. Giri, said the other day that stern action should have been taken against the smugglers four or five years ago? And four or five years was the dividing line between you and me. This is on the testimony of no less a person than the ex-President of India, Shri V. V. Giri.

I was asking you in all seriousness who can be in a position to protect the smugglers? When Shri Modi was caught red-handed with 5,000 bags of flour or so, why is that case pending for so long? You have passed an Ordinance which makes for summary disposal of such cases, and yet that case is dragging on for more than one and a half years. There was a clear accusation in this case that Rs. 50 lakhs have passed into the hands of this Government and, therefore, no action has been taken against Shri Modi.

SHRI R. S. PANDEY: Such loose talk about passing on Rs. 50 lakhs and so on should not be made on the floor of the House day in and day out. There must be some dignity, some decorum in such matters... (Interruptions)

MR. CHAIRMAN: The convention is that when an hon. Member is speaking, only when he yields, another hon. Member can speak; not otherwise. I will strictly go according to this rule. Hereafter, if hon. Members violate this rule, whatever they say without the permission of the Speaker will not go on record. I will expunge that. So, do not complain later on. This will apply to both sides.

SHRI S. A. SHAMIM: Does the Speaker include Chairman also?

MR. CHAIRMAN: Yes.

SHRI SHYAMNANDAN MISHRA: Do they not owe an explanation to the country why Shri Modi, who was caught with 5,000 bags of flour has not yet been put behind the prison bars? An Ordinance was passed about 8 or 10 months back that there would be summary disposal of such cases. Why has this case been allowed to drag on that long in the court? Why has it not been taken out of the purview of the court? According to the Presidential Order all court proceedings are going to be suspended. Why, according to your Ordinance the case was not taken out of the purview of the court and this criminal, who was found with 5,000 bags of flour, is not behind the prison bars?

Similarly, one of the members of the same family was caught at the Palam airport with violation of the Foreign Exchange Regulations. What action has been taken against him... (Interruptions) Sir, if you do not protect me, I do not know how I can go on.... parliamentary conventions demand...

SHRI C. M. STEPHEN (Muvattupuzha): Sir, I am rising on a point of order. My point of order is this. The parliamentary conventions demand..

MR. CHAIRMAN: Which rule?

SHRI C. M. STEPHEN: There are well-established conventions...

MR. CHAIRMAN: You must formulate your point of order under some rule.

SHRI C. M STEPHEN: There is no provision in the rule which says that if a Member yields, you can put a question. That is a convention. If a Member yields when another Member rises, then the Member who rises must be given the floor. I rose; I asked him whether he was yielding; he immediately sat down. Now, when he sits down, that means the Member is yielding. He need not say it in so many words. If the Member sits down when another Member rises, it means that he is yielding to the Member who is rising. Once he has yielded, the Member who rises must have the floor and he must be permitted to put a question. That is my point of order.

I rose, he sat down, he yielded and I must be allowed to put a question. I am now in possession of the floor.

MR. CHAIRMAN: As you yourself said, this is not under any rule. But it is a convention. When you got up, you will remember that there were four others who also got up. I want to be very fair. Mr. Mishra was protesting to me that I should stop the Members from intrerrupting him. That is why, practically, in exasperation, for a moment, he sat down. He was not yielding to you or to other Members. Hence, there is no question of yielding or allowing you to ask a question. Therefore, no point of order arises.

SHRI C. M. STEPHEN: Accepted.

SHRI SHYAMNANDAN MISHRA: Sir, to resume the thread, I was submitting that the other day, one of the members of the Modi family had been caught "at the Palam airport for the violation of the Foreign Exchange 315 Stat. Resl., DECEM Motion & Con. of For. Exc. Bill

[Shri Shyamnandan Mishra]

Act. But this man has not suffered any consequence on that account yet. Why?

Now, they ask us to take them very seriously about this business of taking a stern action against the smugglers. May I ask as to what was the reason for giving VIP treatment to these smugglers? They have been transported by aeroplane, an honour which has not gone to any political prisoner. They have been put in special prisone like Mahatma Gandhi. They have been given special comforts. Yet, these honourable gentlemen would ask us to take them very seriously about all this.

Sir, you will be surprised to hear that some of the non-bailable warrants have been turned into bailable warrants. Who has done it? Have we done it? Some smugglers have resisted going to jails on grounds of health. They are kept in hospitals and this facility or privilege was not even granted to Charu Mazumdar, an eminent political person, whatever his political views might be. This is the kind of rule that you are giving this country. And Charu Mazumdar was suffering from...

SHRI PRIYA RANJAN DAS MUN-SI: I contest it. A panel of doctors was appointed by the Government He does not know. I personally did it. I took it up with the Government and the Government did it.

SHRI HARI KISHORE SINGH (Pupri): Nor was there any article written on Charu Mazumdar by Mr. Shamim.

SHRI SHYAMNANDAN MISHRA: The privileges and facilities which have either been granted to political prisoners are being made available to the smugglers under the benign regime of this ruling Party....

DECEMBER 4, 1974 Stat. Resl.,
Bill Motion & Con. of For. Exc. Bill

SHRI K. P. UNNIKRISHNAN: Please give instances.

SHRI SHYAMNANDAN MISHRA: I have given instances.

So, the real intention of this reprehensible Presidential Order is that they want to prevent open trials in which discloures about politicians, the real patrons of these smugglers, may take place. That is the real intention....

SHRI K. P. UNNIKRISHNAN: Mr. S. K. Patil is the first patron of smugglers in India. He is the kingpin.

MR. CHAIRMAN: Please do not make a running commentary.

SHRI SHYAMNANDAN MISHRA: The other day, my friend, Shri Atal Bihari Vajpayee produced a certificate given by one of your Ministers. Has it been denied yet? Let him come forward and deny it. So far as we are concerned, on this side of the House....

SHRI N. K. P. SALVE: A very colevant question I want to put, if he yields.

SHRI SHYAMNANDAN MISHRAThe measure is intended to prevent
attempts to unmask the real patrons of
these smugglers who happen to be in
the field of politics and particularly,
in the ruling party, in the field of
finance in the field of capital and in
the field of film industry and in the
field of business and so on. That is
the real intention of this Presidential
Order....

SHRI N K. P. SALVE: Is it your case that we have received a hopeless legacy?

MR. CHAIRMAN: Please do not interrupt him. Let him finish. We have got very little time. Please continue, Shyam Babu, and conclude.

SHRI SHYAMNANDAN MISHRA. No, no. I have to deal with the legal aspect. Time has to be extended.

SHRI S. A. SHAMIM: It is a 27 years' story of smugglers. It cannot be dealt with in 23 minutes.

SHRI SHYAMNANDAN MISHRA; Only my friends from the CPI can give a certificate of good intentions to this Government so far as this measure is concerned. Those of us who are suffering under the mala fide and reprehensive actions of the Government under MISA in various places, cannot trust them with a measure of this kind.

Of course, members of the CPI do not suffer from such consequences. What is the function of the executive, to which we are asked to give such power? This executive has naturally flourished on the money of the smugglers. We cannot touch them with any action so far as this measure is concerned. So it is merely a cheap gimmickry and an exercise in dramatics.

सभापित महोदय: श्यामबाबू, बिजनेस एडवाइजरी कमेटी ने जो टाइम आप की पार्टी को दिया है, वह 5 मिनट है, लेकिन आप 25 मिनट बोल चुके हैं।

श्री स्थाम नन्तन मिश्र : हम एक मिनट नहीं बोले हैं---श्राप देख रहे हैं कि ये लोग किस तरह से इन्ट्रस्ट कर रहे हैं।

PROF. MADHU DANDAVATE: There were number of interruptions, He was disturbed.

MR. CHAIRMAN: Mr. Shyambabu can speak for himself. I will allow him ten more minutes. Please conclude.

SHRI SHYAMNANDAN MISHRA The whole thread is snapped..

MR CHAIRMAN:

मैं प्राप को 10 मिनट बोलने के लिये ग्रौर देरहा हूं।

I will give 10 minutes; please conclude.

SHRI P. M. MEHTA (Bhavnagar): Ask them not to interrupt. Otherwise it takes time.

MR. CHAIRMAN: Nobody should interrupt

SHRI SHYAMNANDAN MISHRA: Government has not taken any integrated action, any package of measures which can stop smuggling activities in the country. Government only wants to divert attention from political corruption about which they are under severe attack now. It is because of Shri J.P. Narain's movement which has highlighted this corruption.

So far as legal aspects of this measure are concerned I think it has absolutely no basis. Their basic postulate is that the emergency must remain in force for this purpose. It is my submission the emergency has already exhausted itself. It is not my interpretation of the situation but this is on the authority of the Prime Minister of India I have made that submission earlier. Hon. Prime Minister said to a foreign press correspondents' association on the 15th of June at the Ashoka Hotel that there was no war emergency in the country; there might be economic emergency, but there was no war emergency in the country. In answer to a question from Mr. Samar Guha the Government said this as one of the reasons, namely, the economic crisis, economic difficulties in the country. Therefore it is obvious that the proclamation of emergency as has been approved by Parliament has exhausted itself and the emergency does not

[Shri Shyamnandan Mishra.]

continue any more, in reality. It is said that these smugglers have been released by the high courts and we require to keep them behind the prison bars. I ask you, have you not kept undertrials for 3 to 5 years? I can give you thousands of instances, where undertrials have been kept for a period of three to five years.

Sir, in thousands in West Bengal there have been undertrial prisoners for three to five years. May I give the instance of Shri Kamal Bose of Calcutta who was a social worker in the Chittaranjan Cancer Hospital?

SHRI PRIYA RANJAN DAS MUNSI: A social worker with a deadly weapon.

देखो मेरा हाथ ।

श्री श्यामतन्त्रन मिश्र इत की दुध पिलाइये ।

श्री प्रिय रजन दास मुन्शो ्री: श्रोल्ड फ़िनायल को भी कुछ फ़िनायल देनो चाहिये।

SHRI SHYAMNANDAN MISHRA: Sir, you must be reading with great interest this Economic and Political Weekly. In this there is an article written by the ex-Economic Adviser of the Government of India, Shri Ashok Mitra, that Shri Kamal Bose has been a social worker in the Chittaranjan Cancer Hospital. Nearly a dozen times this gentleman was released and granted bail yet he was not allowed to come out of the prison. You could do the same with smugglers. What prevented you. Could you not put the smugglers behind the bars without this barbarous and draconic Presidential Order? What came in your way to see that the others could be put behind the bars in a situation like this?

So, this plea does not hold good that you require some legislation.

Mr. Chairman, Sir, since you have been a lawyer you must have head that in one of the cases the Supreme Court has ruled that even adulterators could be put behind the prison bars under MISA because their activity came in the way of essential services and supply. Even adulterators come within the mischief of MISA. I have absolutely no doubt that if smugglers could come within the mischief of MISA and if they wanted MISA to be made more fool-proof then they should have gone by the recommendation of the Law Commission. The Law Commission in its 47th report has asked for the enlargement of the Schedule, that is, constitutional amendment. I am prepared for the constitutional amendment. You go in for that. But you did not go in for the constitutional amendment as suggested by the Law Commission.

Mr. Chairman, Sir, since by now no flaw or lacunae has been discovered by the courts in any one of these cases there was no reason to disturb the present measure. If it requires to be strengthened we would have been all for it. Go in for the most current punishment to the smugglers. You can even sentence them to death. We do not come in the way of that. But, please do not suspend the fundamental rights. Why do I say so? The hon. Minister of State for Finance, Mr. Pranab Kumar Mukherjee, said the other day in Calcutta that ...

Even a smoker with a packet of smuggled cigarettes can be dealt with as your political opponent and you can put him behind the prison bar. And that is what has been happening now. Why is the MISA applied only against the political workers? It was never applied against the persons who had committed the economic offences. MISA was meant for this purpose. I say that you have always applied the MISA against the political workers.

SHRI S. A. SHAMIM: In fact all of them can be arrested under MISA!

SHRI SHYAMNANDAN MISHRA You never applied that against those who have been found guilty of economic offence.

328

Therefore, I would submit that if the Conerament wants to do that that is if they mant to strengthen this by a constitutional amendment, we would support that But, we cannot support this because this measure is bound to be used against the main political epponents This is only meant for them This is not meant against the smuggles This is meant only against your palitical opponents They have became so insensitive to public opinion that they have not even made any safeguard against the honest and innocent persons Is there any safeguard for this? As has been pointed out by the hon Member, Shri Mavalankar quoting from the editorial of the Hundu, if any person-if Shri Vajpayee or Shri Shyamnandan Mishra-is dubbed as a smuggler, if I go out of the House, what might happen I know We have brought to light so many instances of corruption That is on the basis of their own documents Gove.nment could not act on it That is why this confrontation And there fore we suspect that they are going to use this measure against us and nobody else

PROF NARAIN CHAND PARA-SHAR (Hamirpur) Sir, it is very unfortunate that a very important measure like the one that is being brought before the House should have been given a political colouring by the friend, apposite

Sir on the one hand they complain that all these 27 years smuggling has some on and, on the other hand their complaint is that they themselves are soing to be arrested under MISA. This is a very funny situation in which they are and they are not peady even to implement this Order which was passed on the 27th September, 1974.

MR. CHAIRMAN The hon Member will continue tomorrow

17 29 hrs.

HALF-AN-HOUR DISCUSSION

**322** 

SHIFTING OF RATNACIRL PROJECT FROM MAHARABUTRA TO GULARAT

PROF MADHU DANDAVATE (Baldpur) Mr Chairman Su, in the course of the last one year and more, I tried to seek a categorical assurance from the Government regarding the public sector aluminium project at Ratnagiri in Maharashtra I may draw the attention of the House to the fact that on November 15 1973 on March 7. 1974 on April 18 1974 on August 22, 1974 on November 14 1974 and on November 20 1974 I asked Starred as well as Unst rred questions The people in Maharashtra could 1 of be putto any uncertainty about the aluminum project that is about to be set up in Ratnagiri which is an economically backward region of Maharashtra

At the very outset I would like to seek info mation from our Minister regarding certain factual data that is connected with the progress of the work of the aluminium project. The estimated cost of this project is Rs 78 8 crores. This is the information that I have sought through one of the unstarred questions.

Though the net estimated cost is Rs 788 crores Government has sametuoned Rs 50 crores for the period of the Fifth Plan and they had assured us earlier that with this expenditure being incurred on the project by the beginning of the Sixth Five Year Plan the work on the Aluminium project. public sector project at Ratnagiri in Mcharashtra will be completed But Sir in spite of this amount which has Leen sanctioned the actual amount which has been made available for 1974-75 is only Rs one crore For the entire Fifth Plan the amount sanctioned is Rs 50 crores For 1974-75 this is only Rs one crore By mathematical calculations, I do not know whether it would take 50 years for the